

Office of District Judge, Dehradun
Order No. 146 2020 Dated:- 04-05-2020

In light of order number 88/UHC/Admin-B/2020 dated 14-04-2020 and notification number 87/UHC/Admin-B/2020 dated 12-04-2020 passed by Hon'ble High Court, certain directions/guidelines were also issued by the undersigned as asked, on 15-4-2020 (Order No142/2020 and Order dated 17-4-2020, 144/2020) with regard to the functioning of Courts in the Judgeship Dehradun.

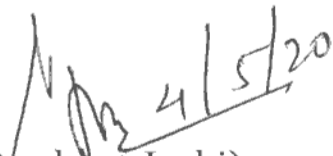
In this order it was mentioned that the directions so passed shall be imposed till 03-05-2020 subject to any order received in between by the Hon'ble High Court.

Now we are in Third Phase of Lockdown till 17-05-2020 as announced by the Government and in between no new orders/directions have been received from the Hon'ble Court in this regard, till date.

However Hon'ble High Court vide order dated 12-04-2020 directed that the directions so issued for the subordinate Courts of the State shall be applicable from 15-04-2020, till the further order and so in this light the order dated 15-04-2020 and 17-04-2020 passed by the undersigned with regard to the functioning of Courts in Judgeship Dehradun shall continue as such and will prevail till any directions/ orders received from the Hon'ble High Court in this regard.

All the Officers, Officials and Learned Advocates are requested and advised for their well being to upload Arogya Setu App in their mobiles and all concerned with Judicial System are again and again advised to follow the norms of Social Distancing Respiratory and Hand Hygiene and to follow all the advisory issued time to time by the Central Government and State Government as well.

Let all the concerned be informed accordingly


(Prashant Joshi)
District Judge
Dehradun